

(17)

Central Administrative Tribunal  
Principal Bench, New Delhi.

CP-38/2004 in OA-23/2004

New Delhi this the 9<sup>th</sup> day of December, 2004.

Hon'ble Shri Shanker Raju, Member(J)  
Hon'ble Shri S.K. Malhotra, Member(A)

Sh. Ram Das,  
S/o Sh. Braham Singh,  
R/o H.No.210, Gali No.4-A,  
Swatantra Nagar, Narela Delhi. ....Applicant  
(through Sh. U. Srivastava, Advocate)

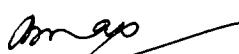
Versus

1. Sh. B.V. Wanchu,  
Director, Intelligence Bureau,  
North Block, New Delhi.
2. Sh. S.K. Sharma,  
Asstt. Director, Intelligence Bureau,  
35 S.P. Marg, New Delhi. .... Respondents  
(through Sh. Nasir Ahmed, Advocate)

Order (Oral)

Hon'ble Shri Shanker Raju, Member(J)

After hearing the learned counsel, we observe that in the next season if the petitioner approaches the respondents they would consider engaging him as a seasonal worker as per rules and instructions. With this, CP is disposed of. Notices are discharged.

  
(S.K. Malhotra)  
Member(A)

  
(Shanker Raju)  
Member(J)

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